

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN**

**Monday, the 5th day of June 2023 / 15th Jyaishta, 1945
IA.NO.1/2023 IN WP(C) NO. 15297 OF 2023(J)**

PETITIONER/RESPONDENT NO.3:

**GO AIRLINES (INDIA) LIMITED, THROUGH ITS MANAGING DIRECTOR, HAVING
IBBI RSGISTRATION NUMBER IBBI/IPA-001/IP-P00344/2017-2018/10645,
C/O, BRITANIA INDUSTRIES LIMITED, A-33, LAWRENCE ROAD INDUSTRIAL
AREA, NEW DELHI, PIN - 110035**

RESPONDENTS/PETITIONER & RESPONDENT Nos. 1 & 2:

- 1. YESHWANTH SHENOY, AGED 44 YEARS, S/O.V.L.SHENOY, "PRIYADARSHINI",
VEEKSHNAM ROAD, ERNAKULAM, PIN - 682018**
- 2. UNION OF INDIA, THROUGH THE SECRETARY, MINISTRY OF CIVIL AVIATION,
RAJIV GANDHI BHAVAN, SAFDARJUNG AIRPORT, AURBINDO MARG, NEW DELHI ,
PIN - 110003**
- 3. DIRECTORATE GENERAL OF CIVIL AVIATION, THROUGH THE DIRECTOR GENERAL,
AURBINDO MARG, OPP.SAFDARJUNG AIRPORT, NEW DELHI, PIN - 110003**

Application praying that in the circumstances stated in the affidavit filed therewith the High Court be pleased to vacate the interim order dated 05-05-2023 in w.p.(c) No. 15297 of 2023 passed by this Hon'ble court in the interest of justice.

This Application coming on for orders upon perusing the application and the affidavit filed in support thereof and this courts order dated 05.05.2023 in wp c and upon hearing the arguments of SHRI. JOSEPH KODIATHARA (SENIOR ADVOATE) alongwith M/S. VINOD P.V, D.REETHA, C.ANCHALA, Advocates for the petitioner in IA/respondent No.3 in WP(C) and of SHRI. YESHWANTH SHENOY(Party-In-Person), respondent No.1 in IA/petitioner in WP(C), the court passed the following:

P.V.KUNHIKRISHNAN

I.A.No.1 of 2023
in
W.P.(C) No.15297 of 2023

Dated this the 5th day of June, 2023

ORDER

I.A.No.1 of 2023

This petition is filed to modify order dated 05.05.2023. This Court only directed the 2nd respondent to check the fact and if the facts mentioned in the order is found to be correct, the 2nd respondent was directed to issue directions to the 3rd respondent to suspend its ticket booking portals and to stop their agents from taking any flight bookings. In such circumstances, no modification of the order is necessary.

The petitioner is free to approach the 2nd respondent and convince him about their stand, and if such request is received from the petitioner, the 2nd respondent will give an opportunity of hearing to the 1st respondent and pass appropriate orders in it, in accordance with law.

Sd/-

P.V.KUNHIKRISHNAN

JUDGE

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